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Minority Welfare Department

NOTIFICATION

The 8th December 2025

No. अ०स०क०-09/09/H/01/2022/571—Whereas the use of Aadhaar number to establish identity enables individuals to receive subsidies, benefits and services in a convenient and seamless manner, obviates the need for multiplicity of documents to establish identity, simplifies processes and promotes transparency and efficiency:

And whereas the Minority Welfare Department, Bihar, Patna (hereinafter referred to as the said Department, as the case may be) in the Government of Bihar (hereinafter referred to as the said Government) is administering " Mukhya Mantri Minority Welfare Hostel Grant Scheme " (hereinafter referred to as the said scheme):

The Minority Welfare Department of the Bihar Government in Patna provides a incentive of one thousand rupees per month to each student residing in minority welfare hostels under the Mukhya Mantri Minority Welfare Hostel Grant Scheme. The primary objective of this scheme is to encourage students from the minority community to continue their further studies. This scheme is implemented by the Minority Welfare Department of Bihar, Patna through the e-Kalyan portal. Eligibility criteria avail the benefits of this scheme is as follows:-

1. (i) The student must be duly admitted and residing in hostels run by the Minority Welfare Department.
- (ii) The student must be a permanent resident of Bihar & belonging to the minority community in the state of Bihar.

- (iii) The student must be enrolled in a recognized course and an accredited institution.
- (iv) The student must have stayed in the hostel for at least 20 days during in the relevant month.

And whereas expenditure for the said scheme is incurred from the Consolidated Fund of Bihar:

And whereas the said Minority Welfare Department, Bihar, Patna is desirous that the said Government, for the purpose of establishing identity of a beneficiary as a condition for the receipt of the said benefit, require that such beneficiary undergo authentication, or furnish proof of possession of Aadhaar number or in the case of an individual to whom no Aadhaar number has been assigned, make an application for enrolment:

Now, therefore, in pursuance of the provisions of section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (hereinafter referred to as the said Act), the Government of Bihar hereby notifies the following, namely:-

2. (i) An individual desirous of availing of the said benefit under the said scheme shall be required to undergo authentication, or furnish proof of possession of Aadhaar number.
- (ii) In case such an individual has not been assigned an Aadhaar number, he shall be required to make an application for enrollment:
- (iii) In accordance with the provisions of regulation 12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the said Minority Welfare Department, Bihar, Patna shall ensure enrolment of such beneficiaries who are yet to be enrolled, or update their Aadhaar details through appropriate measures, including coordination with Registrars and setting up enrolment centres at convenient locations or providing enrolment facilities by becoming a Registrar itself:

Provided that till such time an Aadhaar number is assigned to such beneficiary, he may establish his identity to avail of the said benefit, by presenting the following documents to which he is entitled and which are valid at the time of presentation, or, in case the software provided or authorised by the said Minority Welfare Department, Bihar, Patna for such identification supports electronic obtaining of information evidencing the contents of such documents from the database of the authorities dealing with the preparation or maintenance thereof, by giving his consent for so obtaining, namely:-

For a Student below 18 years of age to whom an Aadhaar number has not been assigned:

- (a) The acknowledgement of the beneficiary having undergone the process of enrolment, provided by the operator at the enrolment centre, containing the Enrolment ID (EID); and
- (b) Any one of the following documents as a proof that the beneficiary is a student below 18 years of age, namely:-
 - (i) Certificate of birth issued under the Registration of Births and Deaths Act, 1969, as extracted from the entry made in the register of births regarding the Date of birth of the beneficiary::

- (ii) Indian passport;
- (iii) Certificate or marksheet of matriculation or 10th class or higher secondary or 12th class, issued by a recognised board of school education; bearing Date of birth.
- (c) Any one of the following documents, having the photograph of the beneficiary, to establish his relationship with the parent or legal guardian, namely:-
 - (i) Ration card;
 - (ii) Caste certificate or domicile certificate, issued by a Gazetted officer who is an Executive Magistrate or a revenue officer of the State Government, not below the rank of Circle officer
 - (iii) Medical or insurance identity card issued by a Central/State government or public sector enterprise to a retired or serving public servant or his/her family member;
 - (iv) Indian passport;
 - (v) Certificate or Marksheet of matriculation or 10th class or higher secondary or 12th class, issued by a recognised Board of School Education; bearing Date of birth.
 - (vi) Any other document as the said Minority Welfare Department, Bihar, Patna may specify.

For beneficiaries aged 18 years or above to whom an Aadhaar number has not been assigned:
- (a) The acknowledgement of the beneficiary having undergone the process of enrolment, provided by the operator at the enrolment centre, containing the EID; and
- (b) Any one of the following documents, having the beneficiary's photograph, namely:-
 - (i) Elector's Photo Identity Card issued by the Election Commission of India;
 - (ii) Ration card;
 - (iii) Caste certificate or domicile certificate, issued by a Gazetted officer who is an Executive Magistrate or a revenue officer of the State Government, not below the rank of Circle officer
 - (iv) Medical or insurance identity card issued by a Central/State government or public sector enterprise to a retired or serving public servant or his family member;
 - (v) Indian passport;
 - (vi) Certificate or Marksheet of matriculation or 10th class or higher secondary or 12th class, issued by a recognised Board of School Education; bearing Date of birth.
 - (vii) Disability certificate issued by notified medical authority under Rights of Persons with Disabilities Rules, 2017, or Unique Disability Identification (UDID) card issued by the Department of Empowerment of Persons with Disabilities (Divyangjan), Government of India;
 - (viii) Driving license issued in India:

- (ix) Any other document as the said Minority Welfare Department, Bihar, Patna may specify:
3. An officer designated by the said Minority Welfare Department, Bihar, Patna on its behalf shall check in respect of the documents presented or the information evidencing the contents thereof under clause (3),-
- (a) the status of the enrolment request by submitting the EID on my Aadhaar portal (<https://myaadhaar.uidai.gov.in/portal>) to confirm that the EID is valid and that the enrolment request does not stand rejected; and
- (b) the other documents, and for this purpose, may take the assistance of and share the information presented with any Government entity or an Authority that deals with the preparation or maintenance of the information contained in such documents.
4. In order to enable beneficiaries to avail of the said benefits conveniently, the Ministry shall make all necessary steps to ensure wide publicity through media to make the beneficiaries aware of the Prerequisite of Aadhaar number under the said scheme.
5. Where the authentication of the Aadhaar number of a beneficiary done through any of the biometric-based modes of authentication (namely, facial image, fingerprints or iris scan based authentication) fails due to any reason, such as poor quality of biometric information, the following remedial mechanisms shall be adopted, namely:-
- (a) In case any particular biometric-based mode of authentication is not successful, any other mode of biometric-based authentication or one-time pin (OTP) based authentication shall, wherever feasible and admissible, be offered;
- (b) In cases where biometric-based or OTP-based modes of authentication are not possible, benefits under the said scheme may, after establishing the genuineness of the Aadhaar number by doing offline verification of the digital signature certificate of UIDAI on the Aadhaar Secure Quick Response (QR) Code or the Aadhaar Paperless Offline e-KYC document, as the case may be, be given on the basis of any of the following:
- (i) An Aadhaar Secure Quick Response (QR) Code containing Aadhaar card, Aadhaar letter (fe., the letter issued to an Aadhaar number holder on generation of his Aadhaar number) or e-Aadhaar (i.e., the password-protected electronic copy of Aadhaar letter downloadable from the website of UIDAI or accessible using its mAadhaar app), after its genuineness is established through offline verification by scanning the QR code using the Aadhaar QR Scanner or mAadhaar apps.
- (ii) Aadhaar Paperless Offline e-KYC document (downloadable from the website of UIDAI or accessible using its mAadhaar app), after its genuineness is established through offline verification of the digital signature certificate of UIDAI on the document through the application developed by the Ministry or Department or scheme implementing agency

- concerned for this purpose, in accordance with the details given in this regard on the website of UIDAI.
6. Notwithstanding anything contained here in above.
- (a) benefit under the said scheme shall not be denied to student.
 - (i) in case of failure to establish his identity by undergoing authentication or to furnish proof of possession of Aadhaar number; or
 - (ii) in case of production of an application for enrolment where he has not been assigned an Aadhaar number, and
 - (b) benefit under the said scheme shall be given to such a student by verifying his identity and establishing his relationship with his parent or legal guardian in the manner specified in the proviso to clause (3) of paragraph 2; and
 - (c) where in benefit is given under clause (b), a record shall be maintained in respect of the same, which shall be reviewed and audited periodically by the Minority Welfare Department, Bihar, Patna.
7. In order to ensure that bonafide beneficiaries who are aged 18 years or above are not deprived of the benefit due to them under the said scheme, the Minority Welfare Department, Bihar, Patna shall follow the exception handling mechanism specified in the Office Memorandum no. D-26011/04/2017-DBT, dated the 19th December, 2017 of the Direct Benefit Transfer Mission, Cabinet Secretariat, Government of India (available <https://dbtbharat.gov.in>). on
8. This issues with the approval of the Law Department, Government of Bihar and the consent of the Finance Department, Government of Bihar.
9. This notification shall be effective from the date of its publication in the official Gazette.

By order of the Governor of Bihar,
Md. Sohail,
Secretary.

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